BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP(IB) 137 of 2020

Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.08.2020

Name of the Company: Varun Glass & Frit Pvt Ltd
V/s
Santro Tiles Pvt Ltd

Section: Section 9 of Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Ms. Krina Parikh appeared on behalf of Learned Counsel Mr. Arjun Sheth for the Operational Creditor.

Learned Counsel Mr. Neel Lakhani appeared for the Corporate Debtor.

However, Operational Creditor makes statement that matter is settled. She requested to permit the withdrawal. Permission is granted.

Accordingly, CP(IB) 137 of 2020 stands disposed-off as withdrawn.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the24th day of August, 2020

PC